[Shri Bhupesh Gupta.] have one minute unless you are prepared to sit late. Now we want to make a provision here for a Boundary Commission and the ideas for such a thing are given in the text of the amendment that you have before you. It is argued by some Members opposite and by some people outside that there should not be any Boundary Commission in the country. Their reasoning is that once you have a Boundary Commission, there will always be disputes, controversies, and all these things will be kept alive.

States Reorganisation

MR. DEPUTY CHAIRMAN: You can continue on the next day.

PETITION ON THE STATES REORGANISATION, BILL, 1956

Bill, 1956

SHRI HANS RAJ (Punjab): Sir, beg to present a petition signed by 100 inhabitants of the town of Dalhousie with respect to the States Reorganisation Bill, 1956.

Mr. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at six of the clock till eleven of the clock on Friday, the 24th August 1956.